

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF K CHITILAPPILLY CAPITAL PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	K CHITILAPPILLY CAPITAL PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	26/08/2020
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, KERALA AND LAKSHADWEEP UNDER THE COMPANIES ACT, 1956/2013
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65929KL2020PTC063903
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	ROOM NO. 5A XXXV/565 (Old No. XIII/300 E-27) 5TH FLOOR, K CHITILAPPILLY TOWER (KCF TOWER) THRIKKAKARA ERNAKULAM KERALA 682021 INDIA
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	21.03.2023
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CS RAMACHANDRAN THEKKUMKAT MADATHIL (IBBI/IPA-002/IP-N01071/2021-2022/13715) ADDRESS: - 24-53/2, FLAT B, INSCAPE ILLAM, RAGAMALIGAPURAM, KOTTAPPURAM, NEAR KOTTAPPURAM RAILWAY GATE, THRISSUR, KERALA, INDIA-680004 EMAIL: - jamramantm@gmail.com Mobile: - 9846093998
8	LAST DATE FOR SUBMISSION OF CLAIMS	19.04.2023

Notice is hereby given that the K CHITILAPPILLY CAPITAL PRIVATE LIMITED has commenced voluntary liquidation on 21.03.2023.

The stakeholders of K CHITILAPPILLY CAPITAL PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 19.04.2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CS RAMACHANDRAN THEKKUMKAT MADATHIL
Name and Signature of the Liquidator:

Date and Place: THRISSUR and 25.03.2023

